

C.P. No. 166/93 for
orders, filed on
1st week of Jan 94.
C.P. No. 23/11

Dated: 6/1/94.

(4)

Heard the applicant in person.
Since the applicant was heard after
a notice was given to him and
then the order dt. 15/10/93 came
to be passed it cannot be
said that there was any
wilful disobedience of the direction
of the Tribunal.

The C.P. No. 166/93 is
dismissed

Order/Judgment despatched
to Applicant/Respondent(s)
on 4/2/94
3/2/94

(M.S. Deshpande)
V/c-